(c) the total subsidy burden of cooking gas, diesel, petrol, fertilizers etc. on Government given the significant fall in crude oil prices ?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI DHARMENDRA PRADHAN): (a) The reduction in price of Indian basket crude oil in current financial year is given below:

Year	Indian Basket Crude Oil ($/bbl)
April 2014	105.56
November 2014	77.58
Reduction in %	27%

(b) During 2013-14, India imported crude oil and petroleum products amounting to USD 155.4 billion (₹939669 crore). The petroleum product worth USD 60.7 billion (₹371143 crore) were exported during the same period. Thus, the net import was equivalent to USD 94.7 billion (₹568526 crore).

With USD 1 decrease in crude oil prices, crude import bill of India will reduce by around ₹8198 crore resulting in a favourable impact on balance of payments account. Prices of petroleum products are co-related to crude oil. Hence, the revenue earning from export of petroleum products will also decrease when the crude prices reduce in international market.

(c) As per the current prices, the estimated total under-recovery/subsidy burden on regulated petroleum products namely Diesel (upto 18.10.2014), PDS Kerosene and Subsidized Domestic LPG, for 2014-15 is as under:

(₹ crore)

Estimated under-recovery on regulated products[1]	92251
Subsidy on PDS SKO and Domestic LPG[2]	2930
Freight Subsidy on PDS SKO and Domestic LPG[2]	23
DBTL Subsidy[2]	2501
TOTAL IN 2014-15	97705

1. Under-recovery for 2014-15 is actual for the period April-September, 2014 and estimated for October, 2014 - March, 2015.
2. DBTL stands for Direct Benefit Transfer on LPG Scheme. The figure is from Budget Estimates for 2014-15.

Corruption in allotment of petrol pumps and gas agencies

1996. SHRI RAMDAS ATHAWALE: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether Government has received any complaints regarding corruption in the allotment of petrol pumps and gas agencies, if so, the details thereof;

(b) whether Government has imposed ban on the functioning of different Dealer Selection Boards in view of the allegations of corruption; and

(c) if so, the Dealer Selection Boards against whom Government had received complaints and the Selection Boards whose functioning has been banned ?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI DHARMENDRA PRADHAN): (a) Yes, Sir. The number of complaints reported in respect of irregularities in allotment of Retail Outlets/Regular LPG Distributorships across the country by Oil Marketing Companies (OMCs) during the last three years and current year are as under:

Oil Marketing Companies	Total No. of complaints received	
	RO Dealership	LPG Distributorship
IOCL	2916	198
BPCL	1500	72
HPCL	1278	109
Total	5694	379

(b) and (c) Prior to 9th May, 2002, selection of Retail Outlet Dealers and LPG Distributorship was done by the Dealer Selection Boards (DSBs). Thereafter, all the DSBs were dissolved.

Guidelines for allotment of petrol pumps/LPG agencies to SCs/STs

1997. SHRI NARENDRA KUMAR KASHYAP: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether Government has prepared any guidelines for allotment of new petrol pumps/LPG agencies to SCs/STs and other backward classes by oil marketing companies of public sector;

(b) if so, the details thereof;

(c) the oil marketing company/State/ Union Territory-wise total number of existing petrol pumps/LPG agencies allotted to the persons belonging to SC/ST and other backward classes;

(d) the efforts made by Government OMCs to fulfil the quota regarding allotment of petrol pumps/ LPG agencies to the said categories according to the reservation policy; and

(e) by when the shortage, in such allotment is likely to be overcome?